Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 366/2001 & O.A. No. 666/2000 New Delhi this the 27th day of July, 2001

Hon'ble Mr. Shanker Raju, Member (J)

OA-366/2001

Gyanender Pratap Singh S/o Shri Surender Pratap Singh R/o 405, Kamla Nehra Nagar, Ghaziabad.

-Applicant

Versus

- Union of India, Through Secretary, Ministry of Finance, North Block, New Delhi.
- Chief Commissioner of Income Tax, Meerut Range, Income Tax Bhawan, Meerut.
- Addl. Director (Investigation)
 Income Tax Office,
 Income Tax Bhawan, Meerut.
- Deputy Director (Investigation) Income Tax Office, Income Tax Bhawan, Ghaziabad.

-Respondents

OA-666/2001

Sanjay Kumar, S/o Shri Ranbir Singh R/o Village Ladpur Distt. Bullandshahar, (U.P.)

-Applicant

Versus

- Union of India, Through Secretary, Ministry of Finance, North Block, New Delhi.
- Chief Commissioner of Income Tax, Meerut Range, Income Tax Bhawan, Meerut.
- Addl. Director (Investigation)
 Income Tax Office,
 Income Tax Bhawan, Meerut.

 Deputy Director (Investigation) Income Tax Office, Income Tax Bhawan, Ghaziabad.

-Respondents



(By Advocate: Shri S.K. Gupta, for the applicant Shri V.P. Uppal, for the respondents)

ORDER (Oral)

Mr. Shanker Raju, Member (J)

As the issue is common in both the OAs, the same are being disposed of by a common order.

applicants, in these OAs, have prayed 2. accord of temporary status as per the Scheme of for of India dated 10.9.93. Our attention has been drawn to the decision of the Hon'ble Apex Court dated 9.8.2000 in Civil Appeal No. 504-505 of 1998 in Union of India & Anr. Vs. Sarjuk Prasad & Anr. the decision of this Court dated 25.2.97 been affirmed wherein it has been observed that the Scheme of DOPT dated 10.9.93 is on going. The respondents in their reply have asserted that cases of the applicants are under consideration. In view of the statement made by respondents in their counter reply, these OAs are disposed of with a direction to the respondents to consider accord of temporary status as per the Scheme dated 10.9.93 and also in view of decision of the Apex Court referred to above (supra) within a period of three months from the date of receipt of a copy of these orders. No costs.

> S. Kum (Shanker Raju) Member (J)